

PUNJAB VIDHAN SABHA

Bill No. 1-PLA-2017

THE PUNJAB APPROPRIATION BILL, 2017

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BILL

to authorize the payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Punjab, for the services and purposes during the financial year, 2016-2017.

BE it enacted by the Legislature of the State of Punjab in the Sixty-eighth Year of the Republic of India as follows :—

1. This Act may be called the Punjab Appropriation Act, 2017. Short title.
2. From and out of the Consolidated Fund of the State of Punjab, there may be paid and applied sums, not exceeding those, specified in column 5 of the Schedule, appended to this Act, amounting, in the aggregate to a sum of Rs. 2,51,99,79,57,000 (Rs. Twenty Five Thousand One Hundred Ninety Nine Crores Seventy Nine Lacs and Fifty Seven thousand only) towards defraying several charges, which will come in the course of payment to be made during the financial year, 2016-2017, in respect of the services and purposes, specified in column 2 of the said Schedule. Issue of ₹ 2,51,99,79,57,000 out of the Consolidated Fund of the State of Punjab for the financial year, 2016-2017.
3. The sums, authorized to be paid and applied from and out of the Consolidated Fund of the State of Punjab by this Act, shall be appropriated for the services and purposes, specified in the said Schedule, in relation to the financial year 2016-2017. Appropriation.
4. Notwithstanding anything contained in any other Act for the time being in force, the provisions of this Act shall prevail. Overriding effect of the Act.

Sl. No.	Particulars	Amount	Particulars	Amount
1	Revenue	1,00,00,00,000	Revenue	1,00,00,00,000
2	Capital	0	Capital	0
3	Revenue	1,50,00,00,000	Revenue	1,50,00,00,000
4	Capital	0	Capital	0
5	Revenue	1,00,00,00,000	Revenue	1,00,00,00,000
6	Capital	0	Capital	0
7	Revenue	1,00,00,00,000	Revenue	1,00,00,00,000
8	Capital	0	Capital	0
9	Revenue	1,00,00,00,000	Revenue	1,00,00,00,000
10	Capital	0	Capital	0

SCHEDULE

Demand No.	Services and Purposes	Sums not exceeding		
		Grant made by the Legislative Assembly	Charged on the Consolidated Fund	Total
1	2	3	4	5
		Rs.	Rs.	Rs.
1	Agriculture and Forests	Revenue 12,50,18,55,000 Capital 0	1,79,30,000 0	12,51,97,85,000 0
2	Animal Husbandry and Fisheries	Revenue 7,21,35,000 Capital 5,69,98,000	12,18,000 0	7,33,53,000 5,69,98,000
3	Co-operation	Revenue 2,20,12,000 Capital 51,31,44,000	2,25,000 0	2,22,37,000 51,31,44,000
4	Defence Services Welfare	Revenue 37,65,66,000 Capital 0	4,30,000 0	37,69,96,000 0
5	Education	Revenue 1,11,10,17,000 Capital 2,000	31,70,000 0	1,11,41,87,000 2,000
6	Election	Revenue 5,72,90,000 Capital 0	0 0	5,72,90,000 0
7	Excise and Taxation	Revenue 9,39,70,000 Capital 0	1,00,000 0	9,40,70,000 0
8	Finance	Revenue 4,30,33,70,000 Capital 0	10,44,02,51,000 85,02,64,30,000	14,74,36,21,000 85,02,64,30,000
9	Food and Supplies	Revenue 3,44,04,000 Capital 20,32,16,41,000	45,000 0	3,44,49,000 20,32,16,41,000
10	General Administration	Revenue 1,14,06,17,000 Capital 5,85,36,000	91,95,000 0	1,14,98,12,000 5,85,36,000
11	Health and Family Welfare	Revenue 1,51,60,83,000 Capital 19,09,52,000	1,92,52,000 0	1,53,53,35,000 19,09,52,000
12	Home Affairs and Justice	Revenue 6,98,05,57,000 Capital 72,67,00,000	2,48,28,000 0	7,00,53,85,000 72,67,00,000
13	Industries	Revenue 15,35,000 Capital 0	1,74,00,000 0	1,89,35,000 0
14	Information and Public Relation	Revenue 22,33,66,000 Capital 0	0 0	22,33,66,000 0

1	2		3	4	5
			Rs.	Rs.	Rs.
15	Irrigation and Power	Revenue	21,34,38,94,000	0	21,34,38,94,000
		Capital	61,60,14,46,000	0	61,60,14,46,000
17	Local Government, Housing and Urban Development	Revenue	9,48,15,000	0	9,48,15,000
		Capital	2,98,87,28,000	0	2,98,87,28,000
18	Personnel and Administrative Reforms	Revenue	4,72,11,000	0	4,72,11,000
		Capital	0	0	0
19	Planning	Revenue	3,86,31,000	3,54,000	3,89,85,000
		Capital	45,99,44,000	0	45,99,44,000
21	Public Works	Revenue	1,33,96,77,000	0	1,33,96,77,000
		Capital	6,81,13,83,000	0	6,81,13,83,000
22	Revenue and Rehabilitation	Revenue	5,94,53,65,000	45,39,000	5,94,99,04,000
		Capital	50,00,000	0	50,00,000
23	Rural Development and Panchayat	Revenue	2,96,87,76,000	0	2,96,87,76,000
		Capital	64,78,80,000	0	64,78,80,000
24	Science, Technology and Environment	Revenue	0	0	0
		Capital	1,000	0	1,000
25	Social Security, Women & Child Welfare and Welfare of Scheduled Castes & Backward Classes	Revenue	10,000	0	10,000
		Capital	2,000	0	2,000
26	State Legislature	Revenue	4,51,18,000	0	4,51,18,000
		Capital	0	0	0
27	Technical Education and Industrial Training	Revenue	62,30,96,000	68,000	62,31,64,000
		Capital	8,71,00,000	0	8,71,00,000
28	Tourism and Cultural Affairs	Revenue	53,51,81,000	0	53,51,81,000
		Capital	28,28,71,000	0	28,28,71,000
29	Transport	Revenue	20,63,69,000	0	20,63,69,000
		Capital	4,86,32,000	0	4,86,32,000
30	Vigilance	Revenue	86,42,000	0	86,42,000
		Capital	0	0	0
	Total :	Revenue	61,63,15,62,000	10,53,90,05,000	72,17,05,67,000
		Capital	94,80,09,60,000	85,02,64,30,000	1,79,82,73,90,000
	Grand Total :		1,56,43,25,22,000	95,56,54,35,000	2,51,99,79,57,000

STATEMENT OF OBJECTS AND REASONS

The Bill is introduced in pursuance of clause (1) of Article 204 of the Constitution of India, read with Article 206 thereof, to provide for the appropriation out of the Consolidated Fund of the State of all money required to meet the expenditure charged on the Consolidated Fund and the grants made in advance by the Legislative Assembly in respect of the estimated expenditure of the State Government, for the financial year 2016-2017.

MANPREET SINGH BADAL,
Minister for Finance, Punjab.

The Governor has, in pursuance of clause (1) and (3) of Article 207 of the Constitution of India, recommended to the Punjab Legislative Assembly, the introduction and consideration of the Bill.

CHANDIGARH :
The 29th March, 2017.

SHASHI LAKHANPAL MISHRA,
Secretary.

N.B.— The above Bill was published in the *Punjab Government Gazette (Extraordinary)*, dated the 29th March, 2017 under the proviso to rule 121 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly).